

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

C.P.No.84 OF 1997 in O.A.No.913 OF 1996.

Date of Order:27-3-1998

Between:

M.Suryanarayana Rao.

.. Petitioner/Applicant

and

1. Sri Gokak,
Secretary to Government,
Union of India, Ministry of
Communications, Department of
Telecommunications, Sanchar Bhavan,
New Delhi-110 001.
2. Sri.
Chief General Manager(Maintenance),
Northern Telecom Region,
Kidwai Bhavan, New Delhi.
3. Sri M.V.Bhaskar Rao,
Chief General Manager,
Telecommunications, A.P.Circle,
Deersanchar Bhavan, Nampally Road,
Hyderabad.

...Respondents/Respondents

(Respondent no.2 is not a necessary
party in this application)

COUNSEL FOR THE APPLICANT::: Mr.V.Venkateshwara Rao

COUNSEL FOR THE RESPONDENTS: Mr.V.Rajeshwara Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR (JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

....2

(PER HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN))

Heard Mr.V.Venkateshwara Rao for the Applicant
and Mr.V.Rajeshwara Rao for the Respondents.

2. The applicant in this C.P. submits that in similar cases the stepping up of pay and arrears have been given ~~and~~ even though SLP has been filed subject to the condition that in case the SLP filed by the respondents in the Supreme Court is allowed then these received the arrears will ^{return} pay it back. *and such an order may be passed in this case.*

3. The learned Counsel for the Respondents request, time ~~so~~ that he will pursue the SLP and get a suitable Order passed by the Apex Court.

4. In view of the above, the following direction is given:-

If the Order is not stayed by the Supreme Court within a period of four weeks then the directions given in this O.A. should be strictly adhered to and the applicant should be paid the arrears, after taking a Bond from him for the return of the money if the SLP is decided against the interest of the applicant. *or a later date*

with the above direction
5. ~~In view of the above,~~ the C.P. is closed, with the ~~above direction.~~ No costs.

प्रमाणित प्रति
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न्यायाधीश अधिकारी/उप न्यायाधीश (न्यायिक) संख्या
Court Officer/Dy. Registrar (Judicial) Number

केन्द्रीय प्रशासनिक अधिकरण, नगरपालिका क्षेत्र
Central Administrative Tribunal, Municipal Area

हैदराबाद न्यायाधीश
HYDERABAD BENCH

कास नम्बर
CASE NUMBER

दिनांक
Date of Judgment

कॉपी तैयार
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Court Officer (J)/Dy. Registrar (J)